



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATION.

The 10th August 1942.

No. 6680-A.(C).—The Governor is pleased to notify that owing to the fact that a by-election to the North Cuttack Sadr General Constituency of the Orissa Legislative Assembly will take place from the 17th August to the 21st August 1942, the office specified below from which officers will be engaged in the conduct of the election shall be closed for the said days :—

1. Office of the Collector, Cuttack, excluding the Treasury.

By order of the Governor,
J. BOWSTEAD,
Chief Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATIONS.

The 10th August 1942.

No. 3173-F.—In pursuance of sub-section (1) of section 92 of the Government of India

Act, 1935, the Governor of Orissa is pleased to direct that the Burma Notes Ordinance, 1942 (Ordinance No. XXVIII of 1942), shall apply to all the partially-excluded areas of the Province of Orissa.

✓ *The 10th August 1942.*

No. 3176-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following further amendment shall be made in the Orissa Service Code, namely :—

AMENDMENT.

To the list of Heads of Departments in Appendix 3 of the said Code the following entry shall be added, namely :—

“22. Director of Civil Defence.”

By order of the Governor,

C. S. JHA,

Deputy Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 5th August 1942.

No. 1690—La-67-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Board, Puri, for an approach road to the Begunia Dispensary in the village of Jagirbad, thana Khurda, pargana Kuspalla, zila Puri, it is hereby notified that for the above purpose a piece of land measuring 0.055 acre, bounded on the—

North—By portion of plot No. 517,

East—By portions of plot Nos. 519 and 520,

South—By portion of plot No. 518,

West—By portions of plot Nos. $\frac{518}{775}$ and 518,

is required within the aforesaid village of Jagirbad, pargana Kuspalla.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 6th September 1942, before the Collector of Puri, will be considered.

The 5th August 1942.

No. 1686—La-1-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by

Government at the expense of the District Board, Sambalpur, for a public purpose, viz., for a demonstration farm for Kamgaon Middle English School in the village of Kamgaon, tahsil Bargarh, zila Sambalpur, it is hereby declared that for the above purpose a piece of land measuring, more or less, 1.02 acre consisting of plot Nos. 687/1 (0.01), 687/2 (0.01), 691 (0.02), 692 (0.02), 693/3 (0.01), 693/4 (0.19), 694/1 (0.76), bounded on the—

North—By plot Nos. 687, 694 and 693/1,

South—By plot Nos. 1787, 694/2, 693/2 and 693/1,

East—By plot Nos. 693/1,

West—By plot Nos. 687, 687/3 and 687/1,

is required within the aforesaid village of Kamgaon.

Mines of coal, iron stone, slate or other minerals lying under the land or any particular portion of the land, except only such parts of the mines and minerals as it may be necessary to dig, or carry away, or use in the construction of the work for the purpose of which the land is being acquired are not needed.

This declaration is made under the provisions of section 6, Act I of 1894 and section 3, clause (1), Act XVIII of 1885, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

The 5th August 1942.

No. 1688—La-17/42-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acre 0.75 cents, be the same a little more or less, is needed for a public purpose, to wit, for diverting Gunupur-Gudari road and under sections 3 and 7 of the same Act, the Special Assistant Agent, Rayaghada, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Assistant Agent, Rayaghada and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up—				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput.	Gunupur.	Gumada.	Wet ...	Occupiers. Killana Savara Naidu	Gumada village and P. W. D. road.	Killana Savara Naidu's wet land.	Killana Savara Naidu's wet land.	Old damaged P. W. D. road.	0.37
			Dry ...	Ditto.					0.10
			Dry ...	Bidyadhar Satyanarayana.					0.28
				Owner. Bidyadhar Satyanarayana.					

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

EDUCATION DEPARTMENT.

NOTIFICATION.

The 8th August 1942.

No. 6605-E.(C).—Whereas late Srimati Pravas Kumari Debi, zamindarini of Barpali in the district of Sambalpur, has left a sum of Rs. 2,000 for purposes of charity and relief to the poor; Now, therefore, in exercise of the powers conferred by sections 4 and 5 of the Charitable Endowments Act, 1890 (VI of 1890) and upon the application and with the concurrence of the Deputy Commissioner of Sambalpur, the person acting in the administration of the properties hereinafter mentioned in trust, the Governor of Orissa is pleased to direct that the properties of which the particulars are contained in the First Schedule hereunder written shall, as from the date of the first publication in the *Orissa Gazette* of this notification, vest and be henceforth vested in the Treasurer of Charitable Endowments for the territories subject to the Government of Orissa, to be held by him and by his successors, and to be administered and the income thereof to be applied in the manner and for the purposes set forth in the scheme of which the particulars are contained in the Second Schedule hereunder written.

THE FIRST SCHEDULE.

3½ per cent G. P. Notes.

No. of note.	Year.	Face value.
		Rs.
C. A. 007812	... 1865	1,000
C. A. 007955	... 1865	500
C. A. 003369	... 1865	100
C. A. 003370	... 1865	100
C. A. 007990	... 1865	500
Total	...	2,200

THE SECOND SCHEDULE.

The property mentioned in the First Schedule shall be constituted into a Trust Fund which shall henceforth be known under the name and style of "Pravas Kumari Debi Daridranarayan Trust Fund". The corpus of the Fund shall remain intact for ever.

2. The Deputy Commissioner of Sambalpur shall administer the said Trust Fund under sub-section (1) of section 5 of the Charitable Endowments Act, 1890.

3. The Treasurer of Charitable Endowments shall pay the income accruing from the said Fund to the Deputy Commissioner of Sambalpur, the administrator, who shall keep an account of all sums received and spent by him and shall submit an account to such person as the Governor may from time to time appoint in such form and at such times as may be prescribed.

4. The income accruing from the said Fund shall be spent in distributing food and clothing among the poor school children of Barapali Ilaka on the death anniversary day of Srimati Pravas Kumari Debi, i.e., on the 13th day of the bright fortnight in the month of Jyestha every year and as may be decided by the Governor from time to time.

By order of the Governor,

S. DAS,

Secretary to Government.

CO-OPERATIVE SOCIETIES.

NOTIFICATION.

The 8th August 1942.

No. 1320-C.—Whereas the winding up of the affairs of the Sahada Co-operative Society, bearing registration No. 13/Cu., of 2nd June 1932 in the district of Balasore ordered in notification No. 9495, dated the 24th August 1940, published in the *Orissa Gazette* of the 30th August 1940, is now complete, I hereby in exercise of the power conferred by sub-section (8), section 44 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), cancel the registration of the said society.

S. C. ROY,

Deputy Registrar, Co-operative Societies, Orissa.

ORDER.

The 3rd August 1942.

On and from 15th August 1942, I hereby order under powers of rule 81(a) of Defence of India Rules that no paddy or rice should be taken out of the district of Balasore, either by rail, boat, cart or motor vehicle or any other conveyance, without a permit from the Subdivisional Officers concerned. Paddy or rice that can be taken out as personal belonging is limited to one maund.

V. RAMANATHAN,

District Magistrate, Balasore.